

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
CP(IB) 611 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Enoch Infrabulid LLP

.....Applicant

V/s

Archon Powerinfra India Pvt Ltd

.....Respondent

Order delivered on ..03/08/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Financial Creditor : Mr. Ketan M Parikh, Ld. Adv. a.w. Mr. Kuldeep K Adesara,
Ld. Adv.

For the Corporate Debtor : Mr. Arjun Sheth, Ld. Adv.

ORDER

Heard learned counsel for the Financial Creditor and learned counsel for the Corporate Debtor.

Our order dated 27.04.2022 was challenged before the Hon'ble NCLAT. This Adjudicating Authority had observed that the debt cannot be a financial debt and that finding is confirmed by the Hon'ble NCLAT.

Since the Hon'ble NCLAT confirmed the finding of this Adjudicating Authority, **CP(IB) 611 of 2019** stands dismissed and disposed of.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)